

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 61 of 2012

Dated : 16th July, 2012

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

B.S.E.S. Rajdhani Power Ltd. ...Appellant (s)

Versus

Delhi Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant (s) : Mr. Vishal Anand

Counsel for the Respondent (s) : Mr. Ravi S.S. Chauhan
Mr. Prateek Dahiya for DERC

Mr. Arun Kumar Datt,
Mr. Atul Goyal
Mr. Anil Sood
Mr. H.M. Sharma,
Mr. Sudhir K (Consumers)

Appeal No. 62 of 2012

B.S.E.S. Yamuna Power Ltd. ...Appellant (s)

Versus

Delhi Electricity Regulatory CommissionRespondent(s)

Counsel for the Appellant (s) : Ms. Tarunima Vijra

Counsel for the Respondent (s) : Mr. Ravi S.S. Chauhan
Mr. Prateek Dahiya for DERC

ORDER

The learned counsel for the Commission seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 01.08.2012 after serving copy on the other side.

Some of the Consumers, who were present earlier, have filed their replies, the copies of which have been served on the Appellants. The other Consumers, who are present today, seek permission to file their replies in the Registry. They are permitted to file the same after serving copy on the other side.

Post the matter on **28.08.2012**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
Ts/vs

(Justice M. Karpaga Vinayagam)
Chairperson